

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Suo Motu Writ Petition (Civil) No(s).7/2020

IN RE THE PROPER TREATMENT OF COVID 19 PATIENTS AND DIGNIFIED HANDLING OF DEAD BODIES IN THE HOSPITALS ETC.

(IA No.63664/2020 - APPLICATION FOR EXEMPTION FROM FILING ORIGINAL VAKALATNAMA/OTHER DOCUMENT

IA No.54881/2020 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 55938/2020 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 90409/2020 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 54973/2020 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 55794/2020 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 56067/2020 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 68811/2020 - CLARIFICATION/DIRECTION

IA No. 54900/2020 - EARLY HEARING APPLICATION

IA No. 54885/2020 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 55398/2020 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 55939/2020 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 72559/2020 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 90410/2020 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 54982/2020 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 72111/2020 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 68817/2020 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 90398/2020 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 55936/2020 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 56420/2020 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 68639/2020 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 56142/2020 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 55792/2020 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 56124/2020 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 68519/2020 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 118651/2020 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 74588/2020 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 92849/2020 - EXEMPTION FROM FILING O.T.

IA No. 74671/2020 - EXEMPTION FROM PAYING COURT FEE

IA No. 63659/2020 - INTERVENTION APPLICATION

IA No. 54880/2020 - INTERVENTION APPLICATION

IA No. 55937/2020 - INTERVENTION APPLICATION

IA No. 74670/2020 - INTERVENTION APPLICATION

IA No. 55790/2020 - INTERVENTION APPLICATION

IA No. 57318/2020 - INTERVENTION/IMPLEADMENT

IA No. 90394/2020 - INTERVENTION/IMPLEADMENT

IA No. 54971/2020 - INTERVENTION/IMPLEADMENT

A No. 55935/2020 - INTERVENTION/IMPLEADMENT

IA No. 77370/2020 - INTERVENTION/IMPLEADMENT

IA No. 68561/2020 - INTERVENTION/IMPLEADMENT

IA No. 54897/2020 - INTERVENTION/IMPLEADMENT

IA No. 63660/2020 - PERMISSION TO APPEAR AND ARGUE IN PERSON

IA No. 54978/2020 - PERMISSION TO APPEAR AND ARGUE IN PERSON
IA No. 54902/2020 - PERMISSION TO APPEAR AND ARGUE IN PERSON
IA No. 56419/2020 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 27-11-2020 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ASHOK BHUSHAN
HON'BLE MR. JUSTICE R. SUBHASH REDDY
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s) By Courts Motion

For Respondent(s) Mr. Tushar Mehta, SG
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Mr. Chandra Shekhar Suman, Adv.
Mr. Puneet Sheoran, Adv.
Ms. Rita Gupta, Adv.
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Rajasthan	Dr. Manish Singhvi, Sr. Advocate Mr. Sandeep Kumar Jha Advocate
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WB	Mr. Suhaan Mukerji, Adv. Ms. Liz Mathew, Adv. Mr. Vishal Prasad, Adv. Mr. Nikhil Parikshith, Adv. Mr. Sayandeep Pahari, Adv. For M/S. PLR Chambers And Co.
U.P.	Mr. Raghvendra Singh, AG Ms. Garima Prashad, Adv.

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Applicant in person	
Municipal Corporation Of Greater Mumbai	Mr. Ashish Wad, Adv. Ms. Tamali Wad, Adv. Mr. Sidharth Mahajan, Adv. Ms. Sukriti Jaggi, Adv. Mr. Ajeyo Sharma, Adv. M/S. J S Wad And Co. Mr. G.M. Kawoosa, Adv. Ms. Manjula Gupta, Adv. Mr. Subhash Chandran, Adv. Mr. Biju P Raman, AOR
55937&55938	Mr. M. Shoeb Alam, Adv. Mr. Talha Abdul Rahman, AOR
55935	Mr. Rohit Rathi, AOR

UPON hearing the counsel the Court made the following
O R D E R

The Court takes Suo Motu cognizance of the incident which happened in Rajkot, Gujarat yesterday, resulting in death of six

Covid patients in a Covid Hospital and also earlier incidents of fire in Covid Hospitals in the State and other States. Yesterday, in Rajkot, Gujarat six persons died in ICU of a Covid Hospital due to fire. It is not the first incident, in a Covid Hospital, where due to fire, patients have died. These incidents are being repeated from State to State and from hospital to hospital. We notice that neither concrete steps have been taken by the States in this regard nor any mechanism to prevent or ameliorate the situation is in place.

Shri Tushar Mehta, learned Solicitor General submits that he is aware of the yesterday's incident which took place in Rajkot and ensure that immediate steps will be taken by tomorrow and shall also submit a report indicating measures taken, to the Court by the next date of hearing. Learned Solicitor General further submitted that he will also bring on record a recent SOP by the next date of hearing.

We also direct the learned counsel for the State of Gujarat to submit a report with regard to the above incident which took place in Rajkot and earlier incidents of fire in Covid Hospitals resulting in death of patients in the State of Gujarat.

List on 01.12.2020.

(ARJUN BISHT)
COURT MASTER (SH)

(RENU KAPOOR)
BRANCH OFFICER